

various Ministries to agencies other than the M.E.S. and the C.P.W.D.;

(b) if so, what are those works, and what are their respective amounts; and

(c) why the works in connection with Defence Academy at Khadakvasla and Miners' Hutments and Reserve Bank Main Office building and the residential quarters are not being carried out by the C.P.W.D.?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) Yes, Sir.

(b) It is not clear for what period the information is wanted by the hon. Member.

I shall also require a longer notice for collecting complete information about all such works.

(c) According to the C. P.W.D. Code, only "Civil" Central Government buildings are required to be constructed by the C.P.W.D. The Defence Academy at Khadakvasla, Miners' Hutments and Reserve Bank Main Office building do not come under this category.

RAYON YARN (IMPORT)

***2257. Shri S. M. Ghose:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government are aware that very liberal import of Rayon yarn has adversely affected our own silk industry;

(b) what were the main considerations for allowing and on what basis did Government allow such a large scale import of Rayon yarn; and

(c) whether the Silk Board was consulted before allowing such a large scale import of Rayon yarn in this country?

The Deputy Minister of Commerce and Industry (Shri Karmarkar): (a) to (c). Imports of Rayon yarn are allowed only according to requirements, and Government did not consider it necessary to consult the Silk Board on this question.

STORE HOUSES FOR RAW JUTE

***2258. Shri G. L. Chaudhary:** Will the Minister of Commerce and Industry be pleased to state:

(a) the number of store houses for raw jute which are existing at present in India;

(b) the number in Uttar Pradesh and the places where they are situated;

(c) whether the existing raw jute store houses are sufficient for the requirements of the country;

(d) if the answer to part (c) be in negative, whether Government are contemplating the construction of new ones; and

(e) how many of these will be in U.P. and where?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) to (e). Arrangements for the storage of raw jute are made by those concerned with this trade. The Government of India do not maintain statistics of raw jute store houses, nor are they contemplating the construction of any on Government account.

GOVERNMENT LEATHER FACTORY IN MADRAS

***2259. Shri Elayaperumal:** Will the Minister of Commerce and Industry be pleased to state what was the total amount sanctioned by Government in the year 1952-53 for the leather factory conducted by the Central Government in Madras State?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): There is no Government leather factory in Madras State. If the Hon. Member has in mind the Central Leather Research Institute, Madras, conducted by the Council of Scientific and Industrial Research, then the amount sanctioned for 1952-53 is as follows:

Rs. 9,50,000 non-recurring.

Rs. 3,83,900 recurring.

RETRENCHMENT IN BELTING FACTORIES

***2260. Shri Tushar Chatterjea:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that due to curtailment in production large scale retrenchment is going on in Belting Factories of West Bengal;

(b) if so, the figures of retrenchment factory by factory;

(c) whether it is a fact that curtailment in production in these factories is all due to inability of these factories to compete with the foreign import; and

(d) if so, what step Government propose to take to stop import of belting from abroad?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) Not so far as I am aware, Sir.

(b) Does not arise.

(c) Except in April 1952, there has not been any curtailment in production during the first half of 1952, compared to the production in 1951.

(d) Does not arise.

DRINKING WATER FOR COAL MINERS

***2261. Shri P. R. Rao:** Will the Minister of Labour be pleased to state:

(a) whether provision has been made in the underground for the supply of coal and wholesome drinking water to the miners in the coal mines at Kothagudiam and Bellampalli in Hyderabad State as per clause No. 19 of Indian Mines Act, 1952;

(b) if the answer to part (a) above be in the negative whether there are any proposals to provide for the same; and

(c) if so, the period by which the above work will be completed?

The Minister of Labour (Shri V. V. Giri): (a) Drinking water is already being supplied underground in water tanks fitted on trollies.

(b) and (c). Do not arise.

EVACUEE PROPERTY IN INDIA

***2262. Giani G. S. Musafir:** Will the Minister of Rehabilitation be pleased to state:

(a) whether Government are going to evaluate the evacuee property in India in the near future;

(b) if so, how much time it is expected to take; and

(c) if the answer to part (a) above be in the negative, how do Government propose to fix the proportion of actual payment to the evaluated claims of displaced persons?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Yes. Valuation is in progress.

(b) Till the 31st December, 1952.

(c) Does not arise.

PILOT PEN MANUFACTURE IN MADRAS

***2263. Shri G. L. Chaudhary:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the Pen Manufacturing Company of Japan

has decided to open a pen manufacturing company in Madras near Red Hills;

(b) if the answer to part (a) above be in the affirmative, what quantity of pens will be manufactured there every year; and

(c) what is the annual demand for fountain pens in the country?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) No, Sir. One Shri Paranjothi A. Sanjeevi of Madras had applied for a licence for the import of machinery from Japan worth Rs. 50,000 for the manufacture of fountain pen nibs and the Licence was granted on 9th January 1952. There has been a further application from this individual for a licence for import of machinery from Japan for the manufacture of fountain pen parts, which is now being examined.

(b) and (c). Government have no information.

INDIAN EMBASSY IN BELGRADE

***2264. Shri K. Subrahmanyam:** Will the Prime Minister be pleased to state:

(a) whether it is proposed to establish a full-fledged Embassy in Belgrade and reciprocate the courtesy extended to us by the Yugoslav Government;

(b) the additional money that will be required for having a separate Embassy in Belgrade; and

(c) whether the Yugoslav Government has any time requested that a separate Embassy be set up in Belgrade?

The Prime Minister (Shri Jawaharlal Nehru): (a) The Government of India are considering the opening of an Office in Belgrade in charge of a First Secretary. It is intended that our Ambassador in Italy should remain concurrently accredited to Belgrade as now.

(b) The estimated expenditure of an Office in Belgrade will be about Rupees 1,65,200 during the first year and Rupees 1,21,200 in subsequent years.

(c) Yes.

TRADE WITH YUGOSLAVIA

***2265. Shri K. Subrahmanyam:** Will the Minister of Commerce and Industry be pleased to state:

(a) the volume of trade India had with Yugoslavia in 1950-51 and 1951-52;